

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 764 of 2018**

**IN THE MATTER OF:**

**Atithi Narendra Patel & Anr.**

**...Appellants**

**Vs**

**Dipco Pvt. Ltd.**

**...Respondent**

**Present:**

**Appellants: Dr. U. K. Chaudhary, Sr. Advocate with Mr. Dhruv Gupta and Mr. Nitin Mishra, Advocates.**

**Respondent: Mr. Varun Singh, Mr. Gaurav Nair and Ms. Pranati Bhatnagar, Advocates for R-1.**

**Mr. Mohak Sharma and Mr. A. Anand, Advocates for R-2.**

**O R D E R**

**31.07.2019:** Learned counsel for the Respondent seeks and is allowed two weeks' time to file reply affidavit. Rejoinder, if any, may be filed within a week thereof.

Post the appeal 'for hearing' on **22<sup>nd</sup> August, 2019.**

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**am/nn**